

MR. DEPUTY-SPEAKER : Do not be in a hurry.

...(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I am calling out the names of all the members.

...(Interruptions)

MR. DEPUTY-SPEAKER : The names of all the members are included in this list.

...(Interruptions)

SHRI RAM NAIK (Mumbai-North) : Mr. Deputy-Speaker, Sir, one crore fishermen of our country are suffering losses due to the policy adopted by the Government regarding deep sea fishing and also because of issuance of licences to the foreign trawlers and that is why the National Fish Workers Forum has launched an agitation by blockading prominent ports of India such as Mumbai, Kandla and Vishakhapatnam from today itself. P. Murari Committee was set up two years ago and it had several MPs as members and all the members had unanimously made recommendations which were accepted by the Government. Despite the acceptance of those recommendation, the licences are still being issued to trawlers and their licences are not being cancelled. The Ministry of Food Processing maintains that it is going to cancel licences whereas the Law Ministry is of the opinion that the licences cannot be cancelled. In the nine states spanning from Gujarat and Maharashtra upto West Bengal, about one crore fishermen have started this agitation of blockading ports from today. I demand that the Government should clarify its stand and alongwith this, the Government should act upon its decision to cancel the licences already issued. Hon'ble Minister should give a statement as to what action the Government propose to take in this regard...(Interruptions)

MR. DEPUTY-SPEAKER : If you want to say something, I would not stop from doing so.

SHRI RAM NAIK : The agitation is going to start in Mumbai, Kandla and Vishakhapatnam ports from today. If the Government does not pay any attention towards this matter, you might recall that two years ago, Shri Thomas Kochari had also sat on a fast on this issue and at that time the House requested him to break his fast and only then he broke his fast. Hence my submission is that Hon'ble Minister should express his reaction in this regard.

SHRI SRIKANTA JENA : Mr. Deputy-Speaker, Sir, P. Murari Committee had made certain recommendation and

the Government had stated that it would accept them. I would apprise the hon. Minister in-charge and would also inform about the latest position. I feel that the Minister would have a talk with you and find a way out...(Interruptions)

SHRI YELLAIAH NANDI (Siddipet) : Mr. Deputy-Speaker, Sir, there is a 100 year old temple in Sikanderabad cantonment where thousands of people offer prayers. The Sikanderabad cantonment comprises of defence area and on 26th, 150 military personnel demolished the compound wall of the temple at 3.30 in the morning. For the last twenty years, a person belonging to minority community is the member of the Cantonment Board. His name is Mohammad Khan. The residents of that mohalla say that they suspected the involvement of that member and that is why law and order problem arose there. Now the Commissioner is handling the situation. A bandh was also organised there. If the Military authority proposes to demolish any compound wall, it should first hand out a notice in this regard. But that compound wall was demolished at 3.30 in the morning. My submission is that the Defence authority should initiate action in this regard. Prior to this incident, an old church being repaired in Tilmilgiri village falling under the cantonment area was also demolished by the cantonment authority.

As for the M.P. local area fund for cantonment area in Sikanderabad, one lakh rupees...

MR. DEPUTY-SPEAKER : You are raising several issues.

SHRI YELLAIAH NANDI : There are two or three issues.

MR. DEPUTY-SPEAKER : You are supposed to raise only one issue.

SHRI YELLAIAH NANDI : It is noted down here.

MR. DEPUTY-SPEAKER : It might be, but only one subject is allowed to be raised.

SHRI YELLAIAH NANDI : The one lakh rupees of M.P. local area fund were to be used for the construction of Community Hall and the construction was also going on, but the Executive Officer...(Interruptions)\* He went there...

MR. DEPUTY-SPEAKER : Please do not take any names. It is sufficient to mention the designation of Executive Officer.

SHRI YELLAIAH NANDI : The construction was stopped on the orders of Executive Officer. Just as the Military authority took the step without giving any prior notice. That is why law and order problem arose there.

\*Not Recorded.

Those belonging to minority community were members of the Board and it happened at their instance. They demolished it. It could have ignited a Communal riot. I want that action should be taken against the Brigadier of Sikanderabad Defence area. With this, I conclude...  
(Interruptions)

MR. DEPUTY-SPEAKER : I will call out all the names one by one. Ten members are on their feet but only one member can speak at a time. Hence please sit down.

JUSTICE GUMAN MAL LODHA (Pali) : Sir, the Reserve Bank has imposed a ban on the businessmen throughout the country that they cannot run their business by raising money from certain sources. Strikes and agitations are being held on this issue. This amendment has been brought in force through an ordinance. The businessmen are being asked to borrow money from banks and not from any other source. Hon'ble Minister said yesterday that there has been a mistake and that the shortcoming therein would be removed by making an amendment. I would like to submit that this legislation will come in force w.e.f. first of April and if no amendment is made therein before first of April, cases would be registered against the businessmen throughout the country and trading activities will come to a grinding halt. Resentment is growing all around over this issue and strikes are being held. Hence I would like to request Shri Chidambaram that as he had assured yesterday that he would remove the ban imposed on raising deposits for a business and on the transactions under section 45(s) of the Ordinance. I request that this ban should be removed before first of April.

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Deputy-Speaker, Sir, I have submitted a notice regarding the communication system. I request that a special campaign should be launched in the areas affected by terrorism and all the police pickets and Gram panchayats of such areas should be connected with STD services. We do not get information in time due to lack of communication facilities and terrorism is rising. Hence STD facility should be provided in all the pickets and all the Gram panchayats of the entire Aurangabad district in order to curb terrorism.

[English]

SHRI DWARAKA NATH DAS (Karimganj) : Sir, the Cachar Paper Mill at Hailakundi has been declared a sick unit because it has incurred losses to the tune of over Rs. 300 crore during the years 1993-94 and 1994-95. Higher cost of production is the only cause for the losses that have been incurred. However, this mill was getting the bamboo chips from far off places like from the borders of Tripura, and Mizoram. As a result the *kaccha* roads that is the metal roads, in my constituency, Karimganj are

badly damaged during the monsoon, that is for a period of six months. It has been said that this mill has been incurring losses for the last several years.

So, my suggestions for its revival are : First, an arrangement should be so made that the mill do not draw the bamboo chips from far off places during the monsoon months. Second, there should be one local Governing Body with local representatives and third, an Inquiry Committee should be constituted to look into the affairs of the mill thoroughly. I would also like to request the Ministry of Industry, Government of India, to look into the matter and do the needful. At the same time, I would also like to request the Government to take immediate steps to revitalise this mill.

SHRI P.R. DASMUNSI : Mr. Deputy-Speaker, Sir, yesterday in reply to a Unstarred Question, the Minister of Home Affairs replied that the rate of atrocities on women has doubled. I would not like to go into that. Today there is an alarming news. The World Womens' Day is going to be observed all over the world four days from now.

India stands in a unique position insofar as defending the honour of women is concerned. The Government is also committed to protecting the honour of women. Delhi is the capital of the country and look at the position obtaining here itself. A Report which has been published by the Delhi State Commission states that the capital is becoming ever more unsafe for women and girls. The crime rate is 34.1 per cent as against 9.5 per cent in the year 1993. This exposes the terrific situation. The Report says that the girls of sixteen years of age and college-going girls are at the mercy of eve-teasers and the anti-social elements. The situation in Delhi is very grave.

Keeping in view the projections made in the Report and the alarming situation that is obtaining, I would like to request, through you, the Minister of Parliamentary Affairs to persuade the Minister of Home Affairs to send a clear message that this Government is determined to curb the atrocities on women and protect the capital of India and the dignity and honour of women before the World Womens' Day is observed four days from now. It is necessary because this Report would get publicity in the BBC, CNN and all over the world. While the World Womens' Day would be observed on 8th March, the whole world would laugh at us by knowing as to what is happening in the capital. The Report even said that women are afraid to go to theatres and shopping centres. In Delhi, this has increased over a period of one-and-a-half years.

If the Government is not serious, I think, then the entire image of the nation would be at jeopardy. So, I would like